

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.02 OF 2024 EZ**

TAPAS KUMAR BALAPPLICANT

-V E R S U S-

STATE OF ODISHA & ORS.RESPONDENTS

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BY THE RESPONDENT NO.14 THROUGH

CUTTACK

DATED:17.11.2024



AMITABH MISHRA, ADVOCATE

ENRL.NO.O-894/2002

M-9937068659

E-mail:- palit_subir02@yahoo.com



**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.02 OF 2024 EZ**

TAPAS KUMAR BALAPPLICANT

-V E R S U S-

STATE OF ODISHA & ORS.RESPONDENTS

**COUNTER AFFIDAVIT FILED ON BEHALF OF SRI SAI
CONSTRUCTIONS –RESPONDENT NO.14**

I, Sri Niranjan Sahoo, aged about 44 years, S/o-Rabindra Kumar Sahoo, At-Ghasipura, P.O-Anandapur, Dist.-Kendujhar, Odisha, 758015, do hereby solemnly affirm and state as follows:

1. That, I am the authorised representative of Sri Sai Constructions - Respondent No.14 in this Original Application, and thus competent to swear the present affidavit.

2: That, I have gone through the averments made in the Original Application filed by the applicant and have understood the contents therein and I am swearing the present affidavit in reply thereof.

3. That, this OA has been filed alleging that Sri Sai Construction, Respondent No.-14 is carrying on illegal operation of sand mining of Kusei sand bed, Deogaon over an area of 11.50

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acres or 4.654 ha. in village Deogaon, Ghasipura Tahasil of Keonjhar district in violation of Sustainable Sand Mining Management Guidelines, 2016.

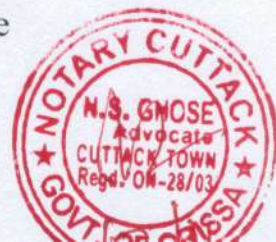
4. That, this Hon'ble Tribunal vide order dated 30.04.2024 has been pleased to direct the Respondents to file para wise reply affidavit and therefore, the present affidavit is being filed in furtherance of the preliminary counter affidavit already filed by this Respondent No.14.

5. That, this Hon'ble Tribunal, while issuing notice in the OA vide order dated 19.01.2024 has been pleased to constitute a committee at para-19 of the order and directed the committee to elicit the veracity of the allegations made in the OA, and file a report, such report has been filed and accepted on to records.

6. That, in reply to para-1 of the O.A this Respondent No.14 stoutly refutes and denies the allegations contained therein. The detailed reply is as contained in the succeeding paragraphs. It is apposite to mention here that after having been granted the lease for operating the Kusei Sand Sairat in Mouza-Deogaon, over an area of 11.50Ac., the Respondent No.14 has been legally doing his mining operations and all the allegations of the applicant are

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concocted, frivolous and intended to harass the present Respondent No.14.

7. That, in reply to para-2 & 3 of the O.A, it is humbly submitted that the allegations contained in this para are fictional. This Respondent No.14 after being declared as successful bidder was granted lease for sand mining in the Kusei Sand Sairat in the village of Deogaon of Tahasil-Ghasipura, District-Keonjhar over an area of 11.50Ac. and accordingly the Respondent No.14 has been legally extracting sand from the said Sairat source after obtaining the requisite Environment Clearance and Consent to Operate from the concerned authorities.

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It is important to mention here that the Joint Verification Report as has been submitted by the State Pollution Control Board – Respondent No.11 states that the connecting road from the sand quarry of the Respondent No.14 to the Deogaon Main Road is about 550mtr. and does not pass through any village. The report also states that the lease area has been demarcated by concrete pillar postings.

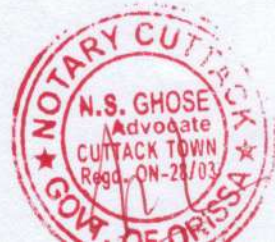
8. That, in reply to para-4 of the O.A, it is humbly submitted here that the allegations contained therein are denied as being concocted and self serving. As per the approved mining



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plan of this Respondent No.14 the boundary co-ordinates of the lease range from latitude $21^{\circ}09'28.4''$ to latitude $21^{\circ}09'32.1''$ and longitude $86^{\circ}02'40.0''$ to $86^{\circ}02'39.8''$. Some of the photographs as annexed under Annexure-3 of the O.A are without any co-ordinates and therefore the exact location cannot be conclusively determined while some others have co-ordinates which fall outside the boundary co-ordinates of the lease area of this Respondent No.14. As such none of the photographs relate to quarry of this Respondent No.14. That apart the joint verification report states that excavators were found on the quarry site were stated to be used for construction of the approach road. It is therefore submitted here that this Respondent No.14 has not indulged in any mechanical mining. Furthermore, the applicant has also annexed certain photographs with his Additional Affidavit dated 11.03.2024 in order to alleged that this Respondent No.14 his indulging in mechanical mining and illegal mining. None of these photographs also are of any location within the latitude and longitude co-ordinates of the lease area of the Respondent No.14 this is an hackneyed ploy of the applicant eyed to prejudice this Hon'ble Forum.

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9. That, the allegations made in para-5 and 6 of the O.A are stoutly denied. It is humbly reiterated here that the applicant and his brother Sri Papu @ Prakash Bal are a terror in the locality. It is the usual practice of Shri Bal to target and threaten bona-fide lease holders of the Kusei sand Sairat source in village-Deogaon and blackmail them into raising huge payoffs, in the shape of forcibly taking over the quarry. The modus-operandi is that under threat the lease holder would allow Shri Bal to operate the sairat source and Shri Bal would exploit the sairat source for his illegal gains and pay some royalty to the Authorities. All the illegal transportation of sand from the Kusei sand sairat source has been under the direction of Shri Bal and for his illegal gain. It is also the usual practice of Shri Bal to target and harass the bona-fide lease holders. The present case is an example wherein Shri Bal has approached this Hon'ble Tribunal by making false and frivolous claims only to target and harass the present Respondent No.14 who is a bona-fide lessee. The villagers of village-Deogaon are also well aware of such activities of the applicant Shri Tapas Kumar Bal and his brother Sri Prakash Bal and some of the villagers have also sworn affidavit in this regard. A detailed investigation by an independent agency would clearly establish

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10. That, it is of subliminal importance to mention here that the applicant has been involved in illegal mining and was caught transporting sand in a tractor unauthorisedly in a tractor bearing registration no.OD09E2796. Such fact is evident from the letter no.210 dated 02.07.2023 of the Revenue Inspector, Ghasipura addressed to the Tahasildar, Ghasipura and the order dated 02.07.2023 passed by the Tahasildar, Ghasipura in TMC Case No.66/2023-24. It is relevant to state here that inadvertently the name of the person involved in the aforementioned illegal transportation of sand has been mentioned as "Tapas Ranjan Bal" instead of "Tapas Kumar Bal". However, the father's name and the address are the same.

(Copy of the letter dated 02.07.2023 and order dated 02.07.2023 is annexed herewith as **Annexure-R14/6**)

11. That, as regards the contentions in the allegation made in para-7 of the O.A the same are denied as being false, fabricated and self-serving. It is humbly submitted here that the Joint Verification Report states that total quantity of 7365.162cum (approx.) has already been extracted as per the measurement



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using manual tape measurement method, out of which an amount of 2496Cum. has been dispatched by the lessee and an excess quantity of 4869.162cum. (approx.) has been mined by the lessee – Respondent No.14. This quantity of 7365.162Cum includes an amount of 5070Cum. as measured / assessed within the water flow area i.e., to say this quantity was measured where there is steady flow of water. It is common knowledge that sand mining from a river bed is not possible where there is steady flow of water and therefore this amount of 5070Cum needs to be ignored and deducted from the calculation / assessment which would result in showing that in fact no excess mining has been done. Furthermore, due to the steady flow of water the river bed would be continuously eroded and therefore any measurement therein cannot be relied upon.

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12. That, the total number of 109 Y-Forms have been issued in the electronic mode from date 27.11.2023 to 31.03.2024 transporting a total of 1924Cum of sand. The Y Forms issued electronically in favour of the Respondent No.14 as reflected in the web portal of i4MS and maintained by the Government of Odisha shows the aforementioned dispatch quantity.



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(Copy of the chart as downloaded from the i4MS portal is annexed herewith as **Annexure-R14/7**)

13. That, the allegations and contention made in para-8 of the O.A are outright false and created for the purpose of filing of the present O.A. The applicant has tried to mis-lead this Hon'ble Tribunal by presenting absolute wrong facts. In this context it is humbly submitted here that the Y Forms as alluded to under Annexure-4 have never been issued to the present Respondent No.14. The Tahasildar, Ghasipura has issued a book vide book no.20458 sometime in July 2023 which contained 50 numbers of Y-Forms from Sl. No.1022851 to 1022900. As such none of the Y-Forms under Annexure-4 match with the serial numbers of the Book issued to this Respondent No.14 nor does any of the serial numbers of the Form itself. Furthermore, the Tahasildar, Ghasipura – Respondent No.2 vide his letter no.5138 dated 24.11.2023 submitted used Y-Transit forms (hard copy) in this letter no.5138 dated 24.11.2023 addressed to the Mining Officer, has submitted used T.P Book as regards the Kusei River sand bed in respect of this Respondent No.14. This used T.P book bears the number 20458 with Sl. Nos.1022851 to 1022900 used Y-Forms.

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(Copy of the letter dated 24.11.2023 is annexed herewith as **Annexure-R14/8**)

14. That, the dispatch register as maintained by the Respondent No.14 shows that all the Y-Forms contained in the T.P Book no.20458 have been used from dated 18.11.2023 to dated 23.11.2023. Since the dispatch register has only 2 pages filled up and the rest pages being blank the 2 pages of book are being annexed herewith.

(Copy of the relevant portion of the dispatch register is annexed herewith as **Annexure-R14/9**)

15. That, the averments and allegation as contained in para-9 of the O.A are out and out falsehood and concocted and created for the purpose of the present litigation. The averment in para-10 herein above deals with this aspect. It is humbly reiterated here that the applicant has gone overboard in making an alleged inventory of vehicular movement transporting sand from the Kusei Sand sairat, which indicates his intention to target this Respondent No.14. Furthermore, from such alleged inventory as maintained by the applicant it is not clear if any of the alleged vehicles carrying sand belonged to this Respondent No.14.

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Hence, the present Respondent No.14 cannot be saddled with any liability on the basis of such an alleged and motivated inventory.

16. That, the allegation and averment as contained in para-10 and 11 are also self-serving and created for the purpose of the present litigation and therefore denied. The present Respondent No.14 has not operated his mines in the Kusei sand bed during the monsoon as will be evident from Annexure-R14/8. In fact in the present year the mining officer of Anandapur, Sub-division vide his letter no.904 dated 10.07.2024 has specifically directed that the normal period of monsoon being 5th June till 15th October no river bed sand mining operations is allowed during this period. Accordingly, the present Respondent No.14 has not operated his mines during such period.

(Copy of the letter no.904 dated 10.07.2024 is annexed herewith as **Annexure-R14/10**)

17. That, contention and allegations made in para-12 and 13 of the O.A are false and hereby denied. The lessee – Respondent No.14 has taken every care to demarcate the boundary of his lease area and has accordingly resorted to concrete pillar postings. In fact, the joint verification report, pursuant to the kind orders of this Hon'ble Tribunal dated 19.01.2024, found that demarcation

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by means of concrete pillar postings was very much there and visible on the left side west boundary while that on the right side east boundary were submerged and therefore not visible. Similarly, the display board was also observed during such joint verification.

18. That, contention and allegation made in para-14 of the O.A are denied being false. The joint verification report in this regard clearly states that North-East (NE) lease boundary is in close proximity of the bridge but there is a stipulation in the environmental clearance order that mining shall not be undertaken in a mining lease located in 200 – 500 meters of bridge. Further, no mining activities were observed upto about 300 meters from the bridge during the visit by the committee on dated 09.02.2024. Therefore, the mining activity is within the prescribed safety norms.

19. That, the allegations made in para-15 & 16 of the O.A are figment of imagination of the applicant and have been created with an intention to harass the present Respondent No.14. It is humbly reiterated here that the earlier lessee was one Shri Murali Majhi, the applicant in the Original Application – Sri Tapas Bal was de-facto operating the sairat source leased out to Sri Murali

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Majhi. In order to serve his business rivalry, Sri Bal has approached this Hon'ble Tribunal by means by the present application. This action of Sri Bal tantamount to abuse the process of Court, whereby the applicant is abusing this Hon'ble Forum for his personal rivalry.

20. That, it is humbly reiterated here that the joint verification report clearly states that the road connecting the quarry of Respondent No.14 does not pass through any village and the road was found to be of kuchha type and not properly maintained as such the allegations made in para-17 & 18 of the O.A are denied as being false.

21. That, it is further humbly submitted here that the joint verification report specifically states to have found that there is no change in the natural course of the river and as such the contentions and allegation made in para-19 are denied as being false. Further, even though it is averred in this para-19 that the villagers prayed before the Opp. Parties to restrain the sand mining in violation of Sustainable Sand Mining Management Guidelines, 2016, the applicant has consciously chosen not to file any document to that effect and / or joined any other co-villager as co-applicant in the present O.A.

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22. That, in reply to para-20 & 21 it is humbly reiterated here that the Respondent No.14 does not transport sand mined from the Kusei river sand bed through the village road as has been stated herein above as well as the joint verification report. This Respondent No.14 has also not indulged in any illegal mining and therefore there is no question of any connivance with the Tahasildar-Ghasipura.

23. That, in reply to the contentions and allegations made in para-22, it is humbly submitted here that, since during 2023 the mining operation commenced only in November 2023 the replenishment study was not conducted. However, for 2024 the Respondent No.14 is in the process of carrying out such assessment study and shall file the same with the time limit prescribed.

[Handwritten signature]

24. That, the allegations and averments made in para-23 and 24 of the O.A, it is humbly submitted here that as has been stated in the preceding paragraphs the joint verification report clearly states that the mining activity of this Respondent No.14 has not caused any diversion or obstruction in the natural course of the river. Further, allegations have been made on the basis of the presumption and thus not entertainable. It is also important to



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reiterated here that the applicant and his brother being involved in illegal mining and other criminal activities in the locality the present litigation has been instituted with the sole intention to harass the Respondent No.14 because this Respondent No.14 has become hindrance to the such illegal activities of the applicant and his brother.

25. That, in reply to the allegation as made in para-25, it is humbly submitted here that this Respondent No.14 was granted the lease only on 10.07.2023 and after obtaining the other necessary clearance / permission the mining operation commenced only thereafter in November 2023. Nothing, done prior thereto is attributable to this Respondent since it is surely beyond the control of this Respondent No.14 and therefore, this Respondent No.14 cannot be held liable for the same. Furthermore, as has been stated in the preceding paragraphs the applicant himself is involved in illegal mining and has also been the de-facto operator of the mining lease granted earlier to one Sri Murali Majhi. As such, even if for the sake of argument without conceding the least, the allegations of illegal mining taking place since 2021 are accepted to be true, then the responsibility for such

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illegal mining squarely falls on the shoulder of the applicant himself.

26. That, in reply to the contentions made in para-29 of the O.A, it is humbly submitted here that this Respondent No.14 after having been duly issued with Form-F was granted a mining lease on dated 10.07.2023, CTO on 25.07.2023, the E.C was transferred in favour of the Respondent No.14 and the mining operations commenced only thereafter in November 2023. Further, the EC was issued initially in favour of the Tahasildar-Ghasipura and subsequently transferred in favour of this Respondent No.14 (lessee) on the basis of District Survey Report (DSR). The allegations and contention made in this paragraphs are denied and the applicant is put to strict proof thereof in accordance with law.

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27. That, as regards the averments and allegations contained in para-30 to 32 the same are hereby denied and the applicant is put to strict proof of the same in accordance with law.

28. That, the contentions made in para-33 to 43 are denied by this Respondent No.14 in view of the what has been stated in the preceding paragraphs, the applicant is put to strict proof of the same in accordance with law.



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29. That, in reply to para-44 of the O.A, it is humbly reiterated here that this Respondent No.14 was granted lease only in July 2023 and has been taking care to conduct its mining activities within the legal frame work. Any mining activity over the Kusei river sand bed prior to this Respondent No.14 being given possession, charge and control in the year 2023 cannot be saddled upon this Respondent. Furthermore, only when the applicant was unable to coax and blackmail this Respondent No.14 into illegal mining operations the present litigation has been instituted with the sole intention of harassing the Respondent No.14.

30. That, the contents of para-45 to 50 need no reply from the present Respondent No.14 since these are matters of record being judgment delivered by different Hon'ble Courts at different point in time on different set of facts which have no application to the present case and its factual aspects.

31. That, it is humbly submitted here that the Tahasildar-Ghasipura – Respondent No.2 vide his letter no.2287 dated 27.06.2023 directed this Respondent No.14 to deposit of an amount of Rs.1,81,63,042/- (Rupees one crore eighty one lakhs sixty three thousand forty two only) towards royalty and other charges. This Respondent No.14 has deposited an amount of

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Rs.1,22,12,542/- (Rupees one crore twenty two lakhs twelve thousand five hundred forty two only) till November 2023. Thereafter, the Steel and Mines Department, Government of Odisha which become the nodal department for minor minerals of Orissa on transfer from Revenue and Disaster Management Department, refused to accept further payment for the reason being that according to them this Respondent No.14 has already made excess payment. It was conveyed that this Respondent No.14 should have paid an amount of Rs.1,05,97,068.75/- (Rupees one crore five lakhs ninety seven thousand sixty eight and seventy five only) till 31.03.2024 and therefore, an excess amount of Rs.16,15,473.25/- (Rupees sixteen lakhs fifteen thousand four hundred seventy three and twenty five only) has been paid and lying with the department. Further, it was conveyed to this Respondent that the department intends to adjust an amount of Rs.4,17,617/- (Rupees four lakhs seventeen thousand six hundred seventeen only) towards royalty for the year 2024-25 from the aforesaid excess amount paid.

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(Copy of the letter no.2287 dated 27.06.2023 and receipts showing payment are annexed herewith as **Annexure-R14/11 Series**)



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32. That, it is further humbly submitted here that the Mining Officer, Anandapur, Sub-Division, Keonjhar vide his letter no.252 dated 08.04.2024 directed this Respondent to deposit an amount of Rs.72,02,379/- (Rupees seventy two lakhs two thousand three hundred seventy nine only) towards royalty and other charges for 2024-25.

(Copy of the letter no.252 dated 08.04.2024 is annexed herewith as **Annexure-R14/12**)

33. That, this Respondent vide its letter dated 26.04.2024 requested to the mining officer Anandapur, Sub-Division, Keonjhar to accept on amount of Rs.20,00,000/- (Rupees twenty lakhs only) as part of payment towards the aforesaid demand of royalty. Along with such letter, eChallan for an amount of Rs.20,00,000/- (Rupees twenty lakhs only) towards royalty dated 26.04.2024, an eChallan for an amount of Rs.1,40,875/- (Rupees one lakhs forty thousand eight hundred seventy five only) towards Income Tax, NEFT receipts showing payment of amount of Rs.10,719/- (Rupees ten thousand seven hundred nineteen only) towards DMF and Rs.5,359/- (Rupees five thousand three hundred fifty nine only) towards EMF were also annexed with the letter.

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(Copy of the letter dated 26.04.2024 and eChallan are annexed herewith as **Annexure-R14/13 Series**)

34. That, the averments which are not specifically denied are hereby denied.

35. That, the Respondent No.14 humbly craves leave to file any further affidavit as may be required in the facts and circumstances of the case.

36. That, the facts stated above are true to the best of my knowledge and belief.

Identified by

Advocate

Niranjan Sahoo

Deponent

CERTIFICATE

Certified that due to want of cartridge papers thick and durable plain papers have been used.

Cuttack

Advocate

Date:17.11.2024

For Respondent No.14



Notary Seal: Mr./Ms. A. Mishra, Advocate, Cuttack. Date: 17/11/24. Solemnly affirms that the facts stated are true to his/her knowledge and belief. NOTARY, CUTTACK TOWN, BABYASACHI GHOSE.

ANNEXURE

-27-

Annexure - R/4/16

ORDER SHEET

Tahasil - Ghasipura, P.S - Ghasipura, T.M.C Case No. 66/23-24
 Village - SUNDA 2,34 Sub-Division - Anandapur, R.I.
 Type of case - Unauthorized lifting/ transporting of minor minerals
 Authority's Order & Signature

Order No. & Date

Action taken

27/2

Seen the report submitted by the R.I. G. K. ... It has been reported by him that TAPASA B. ... S/O Harithab Bal of village - Dipga involved in transporting of S.M. ... and his vehicle (bearing No. OD09E 2796) illegally. Office records speaks that required permission as envisaged in O.M.M.C Rules-2016 has not been accorded in this regard from this end.

Register a Touzi Misc. case. The party is present on call. He has given due opportunity of being heard. He admits the fact. He promised not to commit such offence in future. The court feels he is liable to pay the amount as assessed below as per the revised rate of royalty as per OMMC Rule -2016.

ASSESSMENT

Royalty @ Rs./- per CUM
 (..... Cum x Rs.)

Rs. 105 = 0
 EC 3337 = 0
 Rs 1158 = 0

Penalty

TOTAL Rs. 15,000/-

(Rupees Fifteen thousand Only)

The party has deposited Rs. 15,000/- vide RR no. 576/567/27-28 with the R.I. G. K. ... He is also issue Form to the R.I. G. K. ... Directed to remain watchfull and vigilant to any illegal or unauthorized lifting or transporting of minor minerals.

The case is closed.

Dictated & corrected

[Signature]
 Tahasildar, Ghasipura.

[Signature]
 Tahasildar, Ghasipura



RECORD KEEPER
 Tahasil Record Room
 Ghasipura

WITNESSED TO BE TRUE
Padmalaya Javan
 Section Officer & Authorizing Officer
 Officer Tahasil Office
 Ghasipura

- 22 -

OFFICE OF THE REVENUE INSPECTOR, ...GHASIPURA...

Letter No- 210

DI 02.07.2022



To

The Tahasildar, Ghasipura

Sub- Regarding Enquiry report on illegally carrying of Minor Minerals.

Sir,

On the subject cited above I am to intimate you that one

Sri Tapas Ranjan Bal s/o Hansikesh Bal of village Deogaon

P.s. - Ghasipura, Dist- Keonjhar has carrying minor mineral

(Sand 3Gm) in tractor unauthorizedly bearing the Vehicle NO. 0D09E2796

Near Salapada Block 23&4 Mouza and the driver unable to show form "Y".

This is your information for necessary action at your end.

Yours faithfully

T.M.C.No - 66/2023-24

Royalty - 105.00

E.C - 3337.00

Penalty - 11558.00

Total - 15000.00

vide R/R No - 5567567

Dt - 02.07.2023

[Signature]
Revenue Inspector

[Signature]
RECORD KEEPER
Tahasil Record Room
Ghasipura

WITNESSED TO BE TRUE
Section Officer & Authenticating
Officer Tahasil Office
Ghasipura
UIS 76 Act 1 of

True Copy Attested
[Signature]
Advocate

ANNEXURE - R14/17
R14/16

-23-

Sl#	Lessee	Source	Transit Pass No.	Generated on	Mineral Name	Dispatch Qty(Cum)	Vehicle No.	Consignee/Buyer Name	Destination
1	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2402120058/1/1	31-Mar-2024 07:56:12 PM	SAND	18.00	OD09Q0960	SANAT KU SAHOO	ROURKELA
2	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2402120058/8/1	31-Mar-2024 07:55:29 PM	SAND	14.00	OD09G0276	CHANDAN BEHERA	ROURKELA
3	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2402090125/4/1	23-Feb-2024 10:15:20 AM	SAND	18.00	OD15L6608	CHANDAN BEHERA	ROURKELA
4	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2402120058/9/1	21-Feb-2024 01:08:53 PM	SAND	14.00	OD19C6388	CHANDAN BEHERA	ROURKELA
5	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2402090125/5/1	09-Feb-2024 11:51:18 AM	SAND	6.00	OR09D6973	SANAT KU SAHOO	ROURKELA
6	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2402020277/1/1	08-Feb-2024 05:37:31 PM	SAND	18.00	OD09AA5337	Sanat ku saho	Tensa
7	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2402030253/5/1	07-Feb-2024 01:14:14 PM	SAND	14.00	OD09F0432	CHANDAN BEHERA	ROURKELA
8	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2402030253/4/1	06-Feb-2024 03:41:56 PM	SAND	18.00	OD09W8855	SANAT KU SAHOO	ROURKELA
9	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2402030253/2/1	05-Feb-2024 12:41:43 PM	SAND	18.00	OD09W8855	CHANDAN BEHERA	ROURKELA
10	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2402030253/3/1	05-Feb-2024 12:28:52 PM	SAND	18.00	OD04N6446	SANAT KU SAHOO	ROURKELA
11	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2402030253/1/1	05-Feb-2024 12:26:24 PM	SAND	18.00	OD15Z0519	SANAT KU SAHOO	ROURKELA
12	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2402030253/6/1	05-Feb-2024 11:07:30 AM	SAND	14.00	OD09C1114	SATYABRATA DAS	ROURKELA
13	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2402030253/7/1	04-Feb-2024 10:58:54 AM	SAND	14.00	OD09W8855	SK MEHEMUD	ROURKELA
14	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401190173/4/1	31-Jan-2024 03:14:46 PM	SAND	14.00	OD14K8915	SATYABRATA DAS	BARIPADA
15	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401300177/2/1	30-Jan-2024 05:39:14 PM	SAND	5.00	OR14R6035	SANAT KU SAHOO	BARBIL
16	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401190173/7/1	26-Jan-2024 05:33:55 PM	SAND	16.00	OD14K8915	SANAT KU SAHOO	BARIPADA
17	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401190094/6/1	23-Jan-2024 11:21:50 AM	SAND	22.00	OD15Z0519	SANAT LKU SAHOO	ROURKELA
18	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401190094/11/1	23-Jan-2024 11:20:18 AM	SAND	16.00	OD09W5455	CHANDAN BEHERA	ROURKELA
19	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401190094/5/1	22-Jan-2024 04:21:40 PM	SAND	22.00	OD09AA5522	SANAT KU MSAHOO	ROURKELA
20	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401190094/4/1	22-Jan-2024 12:31:15 PM	SAND	22.00	OD09Y5757	CHANDAN BEHERA	ROURKELA
21	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401190094/8/1	22-Jan-2024 10:46:30 AM	SAND	16.00	OD09E6570	CHANDAN BEHERA	ROURKELA

-24-

22	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401190094/12/1	21-Jan-2024 12:02:30 PM	SAND	22.00	OD09H5996	SANAT KU SAHOO	ROURKELA
23	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401190094/3/1	21-Jan-2024 12:01:15 PM	SAND	22.00	OD09Y5757	CHANDAN BEHERA	ROURKELA
24	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401190094/2/1	21-Jan-2024 11:58:41 AM	SAND	22.00	OD15Z0519	sanat ku saho	ROURKELA
25	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401180052/6/1	20-Jan-2024 04:41:55 PM	SAND	16.00	OD09F0432	CHANADAN BEHERA	ROURKELA
26	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401190173/6/1	20-Jan-2024 01:23:23 PM	SAND	16.00	OD14K8915	CHANDAN BEHERA	BARIPADA
27	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401190094/13/1	20-Jan-2024 12:04:40 PM	SAND	14.00	OD357386	SANAT KU SAHOO	ROURKELA
28	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401190094/14/1	20-Jan-2024 11:57:48 AM	SAND	14.00	OR19M4979	CHANDAN BEHERA	ROURKELA
29	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401180052/4/1	20-Jan-2024 10:41:46 AM	SAND	14.00	OD09C1114	CHANDAN BEHERA	ROURKELA
30	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401190094/7/1	20-Jan-2024 10:40:30 AM	SAND	16.00	OD09W5455	CHANDAN BEHERA	ROURKELA
31	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401190094/9/1	20-Jan-2024 10:39:43 AM	SAND	22.00	OD09W8855	SANAT KU SAHOO	ROURKELA
32	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401190094/1/1	20-Jan-2024 10:38:43 AM	SAND	22.00	OD09AA5522	SANAT KU SAHOO	ROURKELA
33	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401160051/1/1	19-Jan-2024 04:16:34 PM	SAND	18.00	OD14K8915	SANAT KU SAHOO	BARIPADA
34	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401180052/3/1	19-Jan-2024 04:07:57 PM	SAND	14.00	OD09B7009	CHANDAN BEHERA	ROURKELA
35	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401160051/4/1	19-Jan-2024 04:04:54 PM	SAND	14.00	OR19M4979	CHANDAN BEHERA	BARIPADA
36	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401130189/6/1	19-Jan-2024 03:59:40 PM	SAND	22.00	OR05BR9767	SATYABRATA DAS	ROURKELA
37	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401160051/3/1	19-Jan-2024 12:15:08 PM	SAND	14.00	OD09AF2765	CHANDAN BEHERA	BARIPADA
38	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401180052/5/1	19-Jan-2024 11:06:14 AM	SAND	16.00	OD16C6388	SANAT KU SAHOO	ROURKELA
39	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401180052/2/1	19-Jan-2024 11:05:25 AM	SAND	14.00	OD09W5455	SANAT KU SAHOO	ROURKELA
40	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401130189/5/1	19-Jan-2024 11:03:48 AM	SAND	22.00	OD34Q4960	SATYABRATA DAS	ROURKELA
41	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401130189/4/1	19-Jan-2024 11:02:36 AM	SAND	22.00	OD09U9388	CHANDAN BEHERA	ROURKELA
42	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401130189/8/1	18-Jan-2024 06:10:46 PM	SAND	22.00	OD09AA5522	SANAT KU SAHOO	ROURKELA
43	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401180052/1/1	18-Jan-2024 04:07:16 PM	SAND	14.00	OR19M4979	SANAT KU SAHOO	ROURKELA
44	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2401130189/3/1	18-Jan-2024 11:17:44 AM	SAND	22.00	OD05BR9767	CHANDAN BEHERA	ROURKELA

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5	RI SAI CONSTRU	SAND BED , DEOGAON-(02/202	A2401160051/5/1	18-Jan-2024 10:01:02 AM	SAND	14.00	OD09C1114	SANAT KU SAHOO	ROURKELA
6	RI SAI CONSTRU	SAND BED , DEOGAON-(02/202	A2401130189/2/1	17-Jan-2024 07:03:10 PM	SAND	22.00	OD09AA5522	SANAT KU SAHOO	ROURKELA
7	RI SAI CONSTRU	SAND BED , DEOGAON-(02/202	A2401160051/6/1	17-Jan-2024 12:34:54 PM	SAND	14.00	OD19C6388	SANAT KUSAHOO	ROURKELA
8	RI SAI CONSTRU	SAND BED , DEOGAON-(02/202	A2401120161/8/1	17-Jan-2024 11:47:24 AM	SAND	16.00	OD09C1114	SANAT KU SAHOO	ROURKELA
9	RI SAI CONSTRU	SAND BED , DEOGAON-(02/202	A2401130189/1/1	17-Jan-2024 10:40:58 AM	SAND	22.00	OD09Y5757	SANAT KU SAHOO	ROURKELA
0	RI SAI CONSTRU	SAND BED , DEOGAON-(02/202	A2401110250/4/1	16-Jan-2024 11:57:32 AM	SAND	14.00	OD09C1114	SANAT KU SAHOO	GUALI
1	RI SAI CONSTRU	SAND BED , DEOGAON-(02/202	A2401080123/1/1	16-Jan-2024 11:55:58 AM	SAND	18.00	OD09G0276	SANAT KU SAHOO	BARIPADA
2	RI SAI CONSTRU	SAND BED , DEOGAON-(02/202	A2401120161/6/1	16-Jan-2024 10:28:52 AM	SAND	22.00	OD09Y5757	SANAT KU SAHOO	ROURKELA
3	RI SAI CONSTRU	SAND BED , DEOGAON-(02/202	A2401120161/5/1	14-Jan-2024 06:35:41 PM	SAND	22.00	OD09Y5757	SANAT KU SAHOO	ROURKELA
4	RI SAI CONSTRU	SAND BED , DEOGAON-(02/202	A2401130189/7/1	14-Jan-2024 11:17:07 AM	SAND	16.00	OD09C1114	SANAT KU SAHOO	ROURKELA
5	RI SAI CONSTRU	SAND BED , DEOGAON-(02/202	A2401110250/3/1	13-Jan-2024 03:53:04 PM	SAND	16.00	OD09W5455	SANAT KU SAHOO	GUALI
6	RI SAI CONSTRU	SAND BED , DEOGAON-(02/202	A2401120161/4/1	13-Jan-2024 03:51:59 PM	SAND	22.00	OD09W8855	CHANDAN BEHERA	ROURKELA
7	RI SAI CONSTRU	SAND BED , DEOGAON-(02/202	A2401120161/3/1	13-Jan-2024 03:49:12 PM	SAND	22.00	OD09Y5757	DEBENDRA DAS	ROURKELA
8	RI SAI CONSTRU	SAND BED , DEOGAON-(02/202	A2401130134/1/1	13-Jan-2024 03:42:24 PM	SAND	6.00	OR09K7960	SANAT KU SAHOO	ANANDAPUR
9	RI SAI CONSTRU	SAND BED , DEOGAON-(02/202	A2401120161/7/1	13-Jan-2024 12:44:07 PM	SAND	16.00	OD09C1114	SATYABRATA DAS	ROURKELA
0	RI SAI CONSTRU	SAND BED , DEOGAON-(02/202	A2401120161/2/1	12-Jan-2024 06:23:48 PM	SAND	22.00	OD34R0105	CHANDAN BEHERA	ROURKELA
1	RI SAI CONSTRU	SAND BED , DEOGAON-(02/202	A2401120161/1/1	12-Jan-2024 06:22:14 PM	SAND	22.00	OD09J9281	SANAT KU SAHOO	ROURKELA
2	RI SAI CONSTRU	SAND BED , DEOGAON-(02/202	A2401110250/5/1	12-Jan-2024 01:30:15 PM	SAND	22.00	OD09AAA1105	CHANDAN BEHERA	ROURKELA
3	RI SAI CONSTRU	SAND BED , DEOGAON-(02/202	A2401110250/2/1	12-Jan-2024 01:28:40 PM	SAND	16.00	OD09W5455	SANAT KU SAHOO	GUALI
4	RI SAI CONSTRU	SAND BED , DEOGAON-(02/202	A2401110250/6/1	12-Jan-2024 01:26:16 PM	SAND	22.00	OD09Y5757	CHANDAN BEHERA	ROURKELA
5	RI SAI CONSTRU	SAND BED , DEOGAON-(02/202	A2401110250/1/1	12-Jan-2024 01:24:59 PM	SAND	14.00	OD09C1114	SANAT KU SAHOO	GUALI
6	RI SAI CONSTRU	SAND BED , DEOGAON-(02/202	A2401110216/4/1	11-Jan-2024 06:18:15 PM	SAND	22.00	OD09T9301	CHANDAN BEHERA	TENSA
7	RI SAI CONSTRU	SAND BED , DEOGAON-(02/202	A2401110216/3/1	11-Jan-2024 06:17:09 PM	SAND	22.00	WB33E6960	SATYABRATA DASH	TENSA

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68	RI SAI CONSTRUJ SAND BED , DEOGAON-(02/202	A2401110216/2/1	11-Jan-2024 06:15:46 PM	SAND	22.00	OD15L6608	SANAT KU SAHOO	TENSA
69	RI SAI CONSTRUJ SAND BED , DEOGAON-(02/202	A2401110216/1/1	11-Jan-2024 06:14:31 PM	SAND	22.00	OD09U9388	CHANDAN BEHERA	TENSA
70	RI SAI CONSTRUJ SAND BED , DEOGAON-(02/202	A2401080185/2/1	11-Jan-2024 09:57:36 AM	SAND	22.00	OD09Y5757	SATYABRATA DASH	ROURKELA
71	RI SAI CONSTRUJ SAND BED , DEOGAON-(02/202	A2401090062/3/1	11-Jan-2024 09:54:07 AM	SAND	16.00	OD09W5455	SANAT KU SAHOO	GUALI
72	RI SAI CONSTRUJ SAND BED , DEOGAON-(02/202	A2401090062/1/1	11-Jan-2024 09:50:11 AM	SAND	14.00	OD09C1114	SANAT KUN SAHOO	GUALI
73	RI SAI CONSTRUJ SAND BED , DEOGAON-(02/202	A2401080123/2/1	10-Jan-2024 03:34:02 PM	SAND	14.00	OD22J4191	SANAT KU SAHOO	BARIPADA
74	RI SAI CONSTRUJ SAND BED , DEOGAON-(02/202	A2401090062/2/1	10-Jan-2024 11:38:10 AM	SAND	16.00	OD09C1114	SANAT KU SAHOO	GUALI
75	RI SAI CONSTRUJ SAND BED , DEOGAON-(02/202	A2401080185/1/1	09-Jan-2024 04:05:31 PM	SAND	22.00	OD09Y5757	SATYA BRATA DASH	ROURKELA
76	RI SAI CONSTRUJ SAND BED , DEOGAON-(02/202	A2312310035/2/1	08-Jan-2024 07:11:47 PM	SAND	16.00	OD09F0432	ABHIJIT SHA	KIRIBURU
77	RI SAI CONSTRUJ SAND BED , DEOGAON-(02/202	A2401070060/1/1	08-Jan-2024 03:49:53 PM	SAND	22.00	OD09Y5757	SANAT KU SAHOO	ROURKELA
78	RI SAI CONSTRUJ SAND BED , DEOGAON-(02/202	A2312310035/1/1	08-Jan-2024 10:56:52 AM	SAND	14.00	OD09C1114	SANAT KU SAHOO	GUALI
79	RI SAI CONSTRUJ SAND BED , DEOGAON-(02/202	A2401040120/2/1	04-Jan-2024 03:59:27 PM	SAND	22.00	WB33E6960	SANAT KU SAHOO	KIRIBURU
80	RI SAI CONSTRUJ SAND BED , DEOGAON-(02/202	A2401040120/1/1	04-Jan-2024 03:58:35 PM	SAND	22.00	OD09Y5757	SANAT KU SAHOO	ROURKELA
81	RI SAI CONSTRUJ SAND BED , DEOGAON-(02/202	A2312310050/2/1	02-Jan-2024 04:51:13 PM	SAND	22.00	OD09U9388	SATYABRATA DASH	KIRIBURU
82	RI SAI CONSTRUJ SAND BED , DEOGAON-(02/202	A2312310050/1/1	02-Jan-2024 04:41:59 PM	SAND	22.00	WB33E6960	KULAMANI MOHANTA	KIRIBURU
83	RI SAI CONSTRUJ SAND BED , DEOGAON-(02/202	A2401020071/1/1	02-Jan-2024 04:38:47 PM	SAND	5.00	OR14R6035	LIPU RANJAN ROUT	BARBIL
84	RI SAI CONSTRUJ SAND BED , DEOGAON-(02/202	A2312300152/1/1	30-Dec-2023 06:54:33 PM	SAND	18.00	OD09D5857	CHANDAN BEHERA	GUALI
85	RI SAI CONSTRUJ SAND BED , DEOGAON-(02/202	A2312300147/4/1	30-Dec-2023 06:20:13 PM	SAND	18.00	OD09F0432	BUDHADEV BARIK	ROURKELA
86	RI SAI CONSTRUJ SAND BED , DEOGAON-(02/202	A2312300147/3/1	30-Dec-2023 06:19:26 PM	SAND	22.00	OD09Q1558	CHANDAN BEHERA	GUALI
87	RI SAI CONSTRUJ SAND BED , DEOGAON-(02/202	A2312300147/2/1	30-Dec-2023 06:17:36 PM	SAND	18.00	OD09Q0960	SANAT SAHOO	GUALI
88	RI SAI CONSTRUJ SAND BED , DEOGAON-(02/202	A2312300147/1/1	30-Dec-2023 06:16:39 PM	SAND	14.00	OD09G0276	SANAT SAHOO	GUALI
89	RI SAI CONSTRUJ SAND BED , DEOGAON-(02/202	A2312300145/1/1	30-Dec-2023 06:14:44 PM	SAND	16.00	OD09E6570	BUDHADEV BARIK	ROURKELA
90	RI SAI CONSTRUJ SAND BED , DEOGAON-(02/202	A2312300139/1/1	30-Dec-2023 06:13:05 PM	SAND	18.00	OD09Y5757	SANAT SAHOO	KIRIPUR

91	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2312300139/2/1	30-Dec-2023 06:10:47 PM	SAND	22.00	OD15L6608	CHANDAN BEHERA	KIRIPUR
92	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2312300139/3/1	30-Dec-2023 06:07:54 PM	SAND	18.00	OD09U9388	CHANDAN BEHERA	KIRIPUR
93	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2312240030/1/1	24-Dec-2023 12:18:10 PM	SAND	22.00	OD09AA5522	CHANDAN KU BEHERA	KIRIBUR
94	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2312210128/1/1	24-Dec-2023 10:23:35 AM	SAND	14.00	OD09C1114	SANAT KU SAHOO	GUALI
95	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2312220043/1/1	22-Dec-2023 01:25:22 PM	SAND	18.00	WB33E6960	PABITRA KU NANDA	TIRING
96	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2312180092/1/1	18-Dec-2023 03:30:10 PM	SAND	16.00	OD04M6583	BHARAT BHUSHAN DEO	GOLAGAON
97	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2312140060/1/1	14-Dec-2023 01:37:03 PM	SAND	14.00	OD09N0246	LOKANATH BEHERA	GUALI
98	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2312120072/1/1	12-Dec-2023 03:25:07 PM	SAND	18.00	OD09Q0960	CHANDAN BEHERA	BARIPADA
99	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2312110094/1/1	11-Dec-2023 05:06:43 PM	SAND	18.00	OD09Q8255	NIRANJAN SAHOO	BOLANI
100	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2312070022/2/1	07-Dec-2023 01:58:51 PM	SAND	18.00	OD09Q0960	CHANDAN KU BEHERA	ROURKELA
101	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2312070022/1/1	07-Dec-2023 01:57:41 PM	SAND	14.00	OD09G0276	CHANDAN KU BEHERA	ROURKELA
102	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2312040071/1/1	04-Dec-2023 12:30:40 PM	SAND	22.00	OD11T0338	SK MEHEMUD	BARIPADA
103	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2312030042/1/1	03-Dec-2023 12:24:24 PM	SAND	18.00	OD22W2728	SAROJ KU SAHOO	BARIPADA
104	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2312020092/1/1	02-Dec-2023 12:52:03 PM	SAND	18.00	OD09T9301	SATYABRATA DASH	GUALI
105	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2312010094/1/1	01-Dec-2023 02:04:18 PM	SAND	22.00	OD09U9388	SATYABRATA DASH	GUALI
106	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2311280051/1/1	28-Nov-2023 12:44:58 PM	SAND	14.00	OD09G0276	SANAT KUMAR SAHOO	MANKUNDA
107	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2311270069/1/1	27-Nov-2023 08:27:55 PM	SAND	18.00	OD01AR3210	BIJOY DASH	MANKUNDA
108	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2311270069/2/1	27-Nov-2023 07:55:03 PM	SAND	18.00	OD01AP1088	AJAY DAS	MANKUNDA
109	RI SAI CONSTRUJ	SAND BED , DEOGAON-(02/202	A2311270040/1/1	27-Nov-2023 11:16:02 AM	SAND	12.00	OD22J4191	padmalochan biswal	baripada town
					Total	1924			

True Copy Attested



Advocate

Annexure - R1478

OFFICE OF THE TAHASILDAR, GHASIPURA

No. 5138 / Dt. 24.11.2023

TO

The Mining officer/ A.M.O- cum- competent Authority, Keonjhar

Sub-

Surrender of blance used 'Y' Transit froms.

Ref:

Dist Office L, No. 442/dt. 25-09-2023

Sir,

With reference to the letter on the Subject cited avobe, I am to submit herewith the used Y Transit droms (in hard copy) as mentioned below in respect of this Tahasil.

SL No	Name of the Sairat Source	Name of the Lease holder	Used T.P book No. (Y From)	SL No.
01	Kusei River Sand Bed, Deogaon. Sairat Case No- 02/2021-22	Sri Sai Constuction	20458	1022851 to 1022900
		Total	1 Book	

The receipt of the used Y Transit Froms may kindly be acknowldged.

Your Faithfully

Tahasildar, Ghaspipura.

Section Officer's Room
 Ghaspipura
 Tahasil Office
 Ghaspipura
 Sd/-
 Section Officer

Memo No. 5139 / Dt. 24.11.2023

Copy Submitted to the additional District Magistrate, Keonjhar for favour of kind Information and necessary action.

Tahasildar, Ghaspipura

Reviewed above
 mentioned used (01) T.P.
 book on dt 24/11/23.

24/11/23
 Competent Authority
 Keonjhar

d/c. True Copy Attested
 Advocate

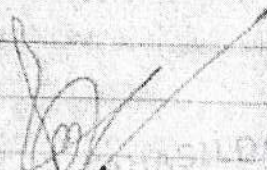
~~X9~~ - ANNEXURE - R14/9

DISPATCH REGISTER

Kusei River Sand Bed, Deegaon.

Tehsil: Ghasipura, P.S: Ghasipura,
Dist: Keonjhar, Odisha.

SRI SAI CONSTRUCTION


Certified that these registers
contains 53 (fifty Three) pages Only.

~~30~~

Roll No.	Time	Vehicle Number	Transit Pass No.	Cubic Amt.	Cumulative Cubic Amt.	On Roll	Cumulative Month	Month	Spillage	Remarks
Date: 18/12/2023										
20458	10:00 Am	OD 09G 0246	1022851	14	14	14	14	14		
Date: 18/11/2023 BF										
20458	11:05 Am	OD 09G 0226	1022852	14	28					
"	11:30 Am	OD 23A 7829	1022853	14	42					
"	12:05 Pm	OD 09G 1558	1022854	20	64	142	142			
"	01:05 Pm	OD 09D 5856	1022855	16	80					
"	01:30 Pm	OD 09D 5857	1022856	16	96					
"	02:08 Pm	OD 09V 7922	1022857	22	118					
"	02:32 Pm	OD 09V 7022	1022858	22	140					
"	03:30 Pm	OD 09V 2022	1022859	22	162	142	162	162		
Date: 19/11/2023 BF										
20458	02:05 Pm	OD 20Y 2043	1022860	10	172					
"	02:15 Pm	WB 31A 6916	1022861	14	190					
"	02:15 Pm	OD 01AG 4025	1022862	06	196					
"	02:30 Pm	WB 31A 2416	1022863	14	210					
"	02:30 Pm	WB 31A 4416	1022864	14	224					
"	04:05 Pm	OD 01AP 1727	1022865	06	230	68	230	230		
Date: 20/11/2023 BF										
20458	12:45 Pm	WB 31A 6916	1022866	14	244					
"	01:05	OD 09C 1114	1022867	14	258					
"	12:55	OD 01AR 8545	1022868	06	264					
"	01:15	OD 01AR 6689	1022869	20	284					
"	01:20	OD 01AJ 6889	1022870	06	292					
"	01:40	OD 20V 2043	1022871	14	306					
"	02:10	OD 01A3 1907	1022872	06	312					
"	02:15	WB 31A 6088	1022873	06	318					
"	02:30	OD 01AR 1924	1022874	06	324					
"	02:10	WB 31A 2016	1022875	14	338					
"	02:40	OD 31F 2516	1022876	10	350	100	350	350		

Sl. No.	Time	Vehicle Number	Traveller Name	Cubic Feet	Comp. Cubic Feet	On full	Empty monthly	1. or 2. or 3.	Initial	Remarks
			AF		350					
20458	12:05 pm	WB 31A 4U16	1022879	14	364					
	01:15	OD 01AJ 2776	1022878	06	370					
	01:35	OD 01AR 6689	1022879	02	392					
	01:55	OD 01AN 2726	1022880	06	398					
	01:28	OD 2BY 2013	1022881	14	412					
	01:35	OD 01AR 1929	1022882	06	418					
	02:05	WB 31A 2U16	1022883	14	432					
	02:10	WB 31A 6916	1022884	14	446					
	02:15	WB 31A 6288	1022885	06	452					
	02:30	OD 01AJ 7563	1022886	06	458	108	458	478		
			BF		458					
20458	12:00 pm	WB 31A 4U16	1022887	14	472					
	12:35	OD 01AH 0935	1022888	12	484					
	01:05	OD 2BY 7776	1022889	06	490					
	01:10	OD 01AS 2043	1022890	14	504					
	01:15	OD 01AR 3810	1022891	06	510					
	01:30	OD 02Z 9014	1022892	06	516					
	02:30	OD 01AR 6085	1022893	06	522					
	03:30	WB 31A 6916	1022894	14	536					
	03:35	WB 31A 2U16	1022895	14	550					
	04:10	OD 01AP 1929	1022896	06	556	104	562	562		
	04:15	OD 01L 6999	1022897	06	562					
			AF		562					
20458		OD 09G 0026	1022898	14	576					
		OD 09Q 0960	1022899	14	590	42	604	604		
		WB 31A 6916	1022900	14	604					

True Copy Attested

Advocate

Kusal River Sand Bed, Deegon
 M. Venkatesh Sahas
 24/11/23
 Serial Case No-2/2021-22
 Lessee-Sri Sai Construction

604
 (Six hundred four only)



Annexure - R14/10 684
Annexure - R14/10

OFFICE OF THE MINING OFFICER, MINOR MINERAL DIVISION,
KEONJHAR.

Email id :- mo.anandapur@gmail.com

Letter No. 904 / Minor Minerals.

Dt. 10 / 07 / 2024.

From,

The Mining Officer-cum- Competent Authority,
Anandpur Sub-Division, Keonjhar.

To

Lease: (1) Kusei River sand bed, Deogaon
(2) Remaj River sand bed, Anlapal
(3) Remaj River sand bed, Kathpal to Dandipal
Tahasil: Ghasipurca

Sub:- Stoppage of River Bed Sand Mining Operation.

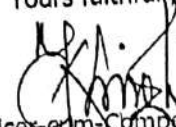
Sir,

As per sustainable sand mining management guideline-2016, MOEF & CC, Govt. Of India has defined the normal period of onset and withdrawal of south-west monsoon for every state of india. In respect of Odisha, the IMD ,Nagpur vide his letter No. NAGPUR-RMC/ CS-312 , dated 18/01/2016 provided, the normal period of onset & withdrawal of south-west monsoon is from 5th June to 15th October.

Further, as per the sand mining guidelines 2020 issued by MOEF & CC, Govt. Of India, in point 8.1(vii) no river bed sand mining operation will be allowed in the monsoon period (i.e. from 5th June to 15th October).


So, you are hereby directed to stop all sand mining activities till the end of monsoon.

Yours faithfully,


Mining Officer-cum-Competent Authority,
Anandpur Sub-Division, Keonjhar.

Memo No 905 / Minor Minerals, Date 10 / 07 / 2024


Copy forwarded to the Director of Minor Minerals, Odisha , Bhubaneswar for information.


Mining Officer-cum-Competent Authority
Anandpur Sub-Division, Keonjhar.

- 3 -


Memo No 906 /Minor Minerals, Date 10 / 07 /2024

Copy forwarded to the ADM (Revenue), Keonjhar for information.


 Mining Officer-cum-Competent Authority
 Anandpur Sub-Division, Keonjhar.

Memo No 907 /Minor Minerals, Date 10 / 07 /2024

Copy forwarded to the Sub-Collector, Anandpur for information.


 Mining Officer-cum-Competent Authority
 Anandpur Sub-Division, Keonjhar.


Memo No 908 /Minor Minerals, Date 10 / 07 /2024

Copy forwarded to the Deputy Director of Mines-Cum-Controlling Authority, Keonjhar circle, Keonjhar for information.


 Mining Officer-cum-Competent Authority
 Anandpur Sub-Division, Keonjhar.


Memo No 909 /Minor Minerals, Date 10 / 07 /2024

Copy forwarded to the Tahasildar, Ghasipura/Anandpur/Hatadihi for information.


 Mining Officer-cum-Competent Authority
 Anandpur Sub-Division, Keonjhar.

Memo No 910 /Minor Minerals, Date 10 / 07 /2024

Copy forwarded to the IIC, PS-Ghasipura/Anandpur/Nandipada/Ramachandrapur for information.


 Mining Officer-cum-Competent Authority
 Anandpur Sub-Division, Keonjhar.

True Copy Attested

 Advocate

OFFICE OF THE TAHASILDAR, GHASIPURA

686

No 2287 /Touzi/dt. 27.06.2023

Annexure-R14/11

Series

-31-

To

Shri Gorle Ramesh on behalf of Sri Sai construction G.A.Plot No.-N/2- 54,under Drawing B.S.No-136 Flat No-3,3rd floor,Treelet Hames,Plot No-868/3040,Khata No.691 Jayadev Vihar IRC village-Nayapalli,Bhubaneswar,751015

Sub: Demand notice for payment of royalty and other charges for 1st year of lease of Kusei River sand Bed, Deogaon. (i.e. for 2023-24)

It is to inform you that proposal for transfer of E.C. in respect of Kusei River Sand Bed, Deogaon has been approved by SEIAA, Odisha, Bhubaneswar. As per rule-32 of the OMMC Rule-2016 lessee shall pay royalty or dead rent, surface rent, additional charge amount of contribution payable to the District Mineral Foundation, amount of contribution payable to the Environment Management Fund etc. The sub-para (3) of the Rule-32 has clarified that the lessee shall be liable to pay additional charge, amount of contribution payable to the District Mineral Foundation and an amount of contribution payable to the Environment Management Fund in advance. Under Sub-para (5) The royalty, additional charge amount contribution to the District Mineral Foundation and amount of contribution payable to the Environment Management Fund for the period up to commencement of the next year shall be paid on a pro-rate basis before the execution of lease deed.

Hence you are directed to deposit the royalty as well as other charges as calculated below at the earliest for further course of action at this end. Further you are directed to execute the lease deed within the fifteen days of deposit of royalty and other charges.

Nature of demand	At the rate	Quantity in Cu. M. to be lifted in one year as per EC	Total demand in Rs.
Royalty including additional charge	35+2265=2300x7000	7000	16100000.00
Surface Rent	@ 360/- of royaltyx4.654	---	1675/-
Dead Rent	@ 10500 of royalty	---	48867.00
Dist. Mineral foundation	@10% of royalty	---	1610000/-
EMF	@5% of royalty	---	80500.00
Income tax	2% of royalty	---	322000/-
Total			18163042.00

(One crore Eighty one lakh Sixty three thousand forty two) only

[Signature]
27/6/23
Tahasildar, Ghasipura.

Memo No /Touzi/Date
Copy submitted to the Sub-Collector, Anandapur for favour of information and necessary action.

[Signature]
Tahasildar, Ghasipura

ଉତ୍ତର ପୁସ୍ତକ
RECEIPT BOOK

0369591

-35-

୩. _____

[ଚକ୍ରା ନିକାଶ ପ୍ରକରଣ ପୁସ୍ତକ, 1963 ନିୟମ 31(1) ଦ୍ୱାରା]

ପୁସ୍ତକ ନଂ. 03 ନିର୍ଦ୍ଦେଶ 2023-24

କାର୍ଯ୍ୟାଳୟ ପ୍ରାପ୍ତ ହେବା Shri Gopale Ramah on behalf of
ୱାଟି ଶ୍ରୀ ଚନ୍ଦ୍ର. ନ୍ୟାୟାଳୟ BBSR

କେଉଁ ବାବଦରେ ୱାଟି ଶ୍ରୀ ନଂ- 02/2021-22
(Kushei Land Bed, Deogaon)

ନଗର ଆକାରରେ ୱାଟି - 16,10,000-୦୦

ଘାଟ ଆକାରରେ ୱାଟି I-Tax 3,22,000-୦୦

Total - 19,32,000-୦୦

ମୋଟ

(ଅନୁମୋଦିତ) Shriees Narabehn Loh ମୁଦ୍ରିତ
Shriees Narabehn Loh ମୁଦ୍ରିତ

ତା. 06/07/2023

ଓ. ଚ. ପୁସ୍ତକ (ଫର୍ମ) DTP-178-20,000 Bks.21-10-2011

ପ୍ରମାଣିତ
06/07/23
NAZIR
Tahasil Office
Ghasipura

ଉତ୍ତର ପୁସ୍ତକ
RECEIPT BOOK

୩. _____

[ଚକ୍ରା ନିକାଶ ପ୍ରକରଣ ପୁସ୍ତକ, 1963 ନିୟମ 31(1) ଦ୍ୱାରା]

ପୁସ୍ତକ ନଂ. 03 ନିର୍ଦ୍ଦେଶ 2023-24

Gopale Ramah on behalf of
ୱାଟି ଚନ୍ଦ୍ର. ନ୍ୟାୟାଳୟ BBSR

ୱାଟି ଶ୍ରୀ ନଂ- 02/21-22
(Kushei Land Bed, Deogaon)

ପାୟା - 40,25,000-୦୦

ୱାଟି - 1,675-୦୦

ୱାଟି - 48,867-୦୦

Total - 40,75,542-୦୦

Forty Lakh Sixty Five
Thousand Five Hundred Forty Two

ଓ. ଚ. ପୁସ୍ତକ (ଫର୍ମ) DTP-178-20,000 Bks.21-10-2011

ପ୍ରମାଣିତ
06/07/23
NAZIR
Tahasil Office
Ghasipura

~~36~~

ପାଠନ ସଂ: 511

ରସିଦ ପୁସ୍ତକ
RECEIPT BOOK

0369637

ସଂ: _____

[ଓଡ଼ିଶା ନିକାରତ ପ୍ରକରଣ ପୁସ୍ତକ, 1963 ନିୟମ 31(i) ଦ୍ରଷ୍ଟବ୍ୟ]

ପୁସ୍ତକ ସଂ: 04/23.24 ମସିହା 20

କାହାଠାରୁ ପ୍ରାପ୍ତ ହେଲା Shri Gopal Ramesh on behalf of
Sri Sai Construction, Nayagalli BBSR,
କେଉଁ ବାବଦରେ Vide Sanat Cat No. 02/21.22
Kuse's River Sandbed Deogon.

ପରିମାଣ
ଟ. ପ.

ନଗଦ ଆକାରରେ _____
E.M.F - Rs. 805000 = 00

ସ୍ୱାମୀ ଆକାରରେ _____

ମୋଟ Total Rs. 805000 = 00
(Rupees Eight lakh five thousand only)

(ଅକ୍ଷରରେ _____ କୋ ମାତ୍ର)

ତା 02/09/2023


Nazir

Tahasil Office
Ghasipura

ପାରମ୍ପ ସଂ. 511

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ରସିଦ ପୁସ୍ତକ
RECEIPT BOOK

0369664

ସଂ. _____

[ଓଡ଼ିଶା ନିଜାମତ ପ୍ରକରଣ ପୁସ୍ତକ, 1963 ନିୟମ 31(i) ଦ୍ରଷ୍ଟବ୍ୟ]

ପୁସ୍ତକ ସଂ. 057 ମସିହା 2023-24

କାହାଠାରୁ ପ୍ରାପ୍ତ ହେଲା

Gopal Ramesh on behalf of

କେଉଁ ବାବଦରେ

Soi Construction
Kusei River Sand Rd Berozpur
S/R no - 02/2022-23

ନଗଦ ଆକାରରେ

Royalty - 8,50,000/-


କ୍ଷାମ୍ ଆକାରରେ

Total - 8,50,000/-

ମୋଟ

(ଅକ୍ଷରରେ Rs Eight Lakh Fifty
Thousand) only)

ତା 16/10/2023


Nandan
Tahasil Office
Ghasipura

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ଅନୁସୂଚୀ XIV-- ପାଠନ ନଂ. 511

ରସିଦ ପୁସ୍ତକ
RECEIPT BOOK

0369663

ନଂ. 05/2023-24

[ଓଡ଼ିଶା ନିଜାଉତ ପୁସ୍ତକ ପୁସ୍ତକ, 1963 ନିୟମ 31(i) ଦ୍ୱିତୀୟା]

ପୁସ୍ତକ ନଂ. _____ ମସିହା 20

କାର୍ଯ୍ୟାଳୟ ପ୍ରାପ୍ତ ହେଲା

Gore Ramish on behalf of
In Govt Construction
Kulcei Rstare Gard Road Deogarh
SIR NO. 02/2022-23

କେଉଁ ବାବଦରେ

Royalty - 9,00,000/- ପରିମାଣ
ଟ. ପ.

ନଗଦ ଆକାରରେ

ସ୍ୱାମୀ ଆକାରରେ

Total - 9,00,000/-

ମୋଟ

(ଅକ୍ଷରରେ Rs. Nine Lakh Only ଟଙ୍କା ମାତ୍ର)

ତା 13/10/2023

ଓ. ପ. ମୁଦ୍ରଣାଳୟ (ପାଠନ) DTP--178--20,000 Bks.21-10-2011

ଗ୍ରହଣ କରିଥିବା ଅଧିକାରୀ
Tahasil Office
Ghasipura

-39-

ପୁସ୍ତକ, 1900 ନିୟମ 31(i) ଦ୍ରଷ୍ଟବ୍ୟ]

IV-- ପାରମ ସଂ. 511

ରସିଦ ପୁସ୍ତକ
RECEIPT BOOK

0369665

ସଂ. _____

[ଓଡ଼ିଶା ନିଜାରତ ପ୍ରକାଶ ପୁସ୍ତକ, 1963 ନିୟମ 31(i) ଦ୍ରଷ୍ଟବ୍ୟ]

ପୁସ୍ତକ ସଂ. 051 ମସିହା 2023-24

କାହାଠାରୁ ପ୍ରାପ୍ତ ହେଲା Goreje Ramesh on behalf of
Sai Construction

କେଉଁ ବାବଦରେ Rusei Rmore Land Bed, Deogaon
State - 02/2222-23

ନଗଦ ଆକାରରେ Royalty - 9,50,000/- ପରିମାଣ ଟ. ପ.

ସ୍ଥାନ ଆକାରରେ Total - 9,50,000/-

ମୋଟ

(ଅକ୍ଷରରେ Nines Nine Lakh Fifty
Thousand) only ଟଙ୍କା ମାତ୍ର)

ତା 17/10/2023

ଗୃହଣ କରିଥିବା ଅଧିକାରୀ
Nazir
Tahasil Office
Ghasipura

ମା.ସଂ. 511

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ରସିଦ ପୁସ୍ତକ
RECEIPT BOOK

0369682

ସଂ. _____

[ଓଡ଼ିଶା ନିଜାଉତ ପ୍ରକରଣ ପୁସ୍ତକ, 1963 ନିୟମ 31(ii) ଦ୍ରଷ୍ଟବ୍ୟ]

ପୁସ୍ତକ ସଂ. 05 ମସିହା 2023-24

କାହାଠାରୁ ପ୍ରାପ୍ତ ହେଲା Goole Ramesh on behalf of

Sr. Sai's Construction.

କେଉଁ ବାବଦରେ

Kuse's River Sand bed Deopon.

ନଗଦ ଆକାରରେ

Saisat Case No. 02/21-22.

କ୍ଷମ ଆକାରରେ

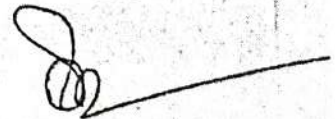
Royalty : 8,50,000 = 80

ମୋଟ

Total. 8,50,000 = 80
₹ Eight lakh fifty thousand only

(ଅକ୍ଷରରେ _____ ଟଙ୍କା ମାତ୍ର)

ତା 08/11/2023



Nazir

Taluk Office
Ghasipura

- ୫୩ -

ଫାରମ୍ ସଂ. 511

ରସିଦ ପୁସ୍ତକ
RECEIPT BOOK

0369683

ସଂ. _____

[ଓଡ଼ିଶା ନିଜାମତ ପ୍ରକରଣ ପୁସ୍ତକ, 1963 ନିୟମ 31(i) ଦ୍ରଷ୍ଟବ୍ୟ]

ପୁସ୍ତକ ସଂ. 05

ମସିହା 2023-24

କାହାଠାରୁ ପ୍ରାପ୍ତ ହେଲା Gopal Ramesh on behalf of

Sri Sai Construction.

କେଉଁ ବାବଦରେ

Keser's River Sand bed Deogun

ନଗଦ ଆକାରରେ

Sarwat case No. 02/21.22

କ୍ଷମ ଆକାରରେ

Royalty - 900,000=00

ମୋଟ

Total. 900,000=00
(Rupees Nine Lakh) only

(ଅକ୍ଷରରେ _____ ଟଙ୍କା ମାତ୍ର)

ତା 09/11/2023

ଗୃହଣ କରୁଥିବା ଅଧିକାରୀ
Tahasil Office
Ghasipura

- ୫୪ -

ପ୍ରକାଶନୀ XIV-- ପାଠକ ସଂ. 511

ରସିଦ ପୁସ୍ତକ
RECEIPT BOOK

0369684

ସଂ. _____

[ଓଡ଼ିଶା ନିଜାଗତ ପ୍ରକାଶନ ପୁସ୍ତକ, 1963 ନିୟମ 31(i) ଦ୍ୱାରା]

ପୁସ୍ତକ ସଂ. 051 ମସିହା 2023-24

କାହାଠାରୁ ପ୍ରାପ୍ତ ହେଲା Shree Ramesh on behalf of
Sai Construction

କେଉଁ ବାବଦରେ Keese's River Sand bed Deogun
ନଗଦ ଆକାରରେ Sarwat Case No. 02/21-22 ପରିମାଣ ଟ. ପ.

କ୍ଷମ ଆକାରରେ Royalty: 9,50,000=00

ମୋଟ Total 9,50,000=00
(Rupees Nine lakh fifty thousand only)

(ଅକ୍ଷରରେ _____ ଟଙ୍କା ମାତ୍ର)

ତା 10/11/2023


ଗ୍ରହଣ କରାଯାଇଥିବାର
Tahsil Office
Ghasipura

ଓ. ସ. ମୁଦ୍ରଣାଳୟ (ପାଠକ) DTP--178--20,000 Bks.21-10-2011

True Copy Attested

Advocate

-X3- ANNEXURE-R14/12


OFFICE OF THE MINING OFFICER, MINOR MINERAL DIVISION,
KEONJHAR.

Email id :- mo.anandapur@gmail.com

Letter No. 252 / Minor Minerals,

Dt. 08/04/2024.

From,

Mining Officer-cum- Competent Authority,
Anandpur Sub-Division, Keonjhar.

To

Shri Gorle Ramesh, Behalf of Sri Sai Constuction,
Kusei River Sand Bed, Deogaon,
Jaydev Vihar, Bhubaneswar.

Sub: Payment of Royalties & other charges for the financial year of 2024-25.

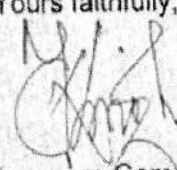
Sir,

With reference to the subject cited above, I would like to intimate you to pay an amount of Rs. 72,02,379-00 (Rupees Seventy two lakh two thousand three hundred seventy nine only) only towards the royalties and other charges for the remaining period of the financial year 2024-25 in respect of your **Kusei River Sand Bed, Deogaon** within seven days. Otherwise necessary action at this end will be taken as per law. The payments may be done as under

Payment towards	Amount in Rs.	Head of Accounts
Royalties Rs. 35-00 X 3062.50 Cu. M.	1,07,188-00	0853-00-102-0217-02021 (0853-Non-Ferrous Mining & Metallurgical Industries-102-Mineral Concession Fees, Rents & Royalties-0217-Receipts under Odisha Minor Minerals Concession Rules-02021-Collection of Fees, Rents & Royalties)
Minimum Addl. Charges Rs.2265-00 X 3062.50 Cu. m.	69,36,563-00	
Surface Rent @ Rs. 360-00/Ha.	1675-00	
Total	70,45,426-00	
DMF @10% of the Royalties	10,719-00	A/c No. 540010510002549. IFSC Code: BKID0005400. (Name of the Bank: Bank of India, Keonjhar Main Branch Name of the A/c: District Mineral Foundation)
EMF @5% of the Royalties	5359-00	A/c No. 06640100956287. IFSC Code: UCBA0000664. (Name of the Bank: UCO Bank, Govt. Secretariat Branch Name of the A/c: Odisha Environment Management Fund)
TCS @ 2% on Royalties and MAC	1,40,875-00	Against TAN No. BBNM00030C
Grand Total	72,02,379-00	Seventy two lakh two thousand three hundred seventy nine only

In case of any less calculation in respect of any items specified above, the differential amount will be paid by you.

Yours faithfully,


Mining Officer-cum-Competent Authority,
Anandpur Sub-Division,
Keonjhar.

True Copy Attested


Advocate



SRI SAI CONSTRUCTIONS

Specialist in: Drilling, Blasting & Civil Works

Plot No.N/2-54 under Drawing BS No. 136, Flat No. 3, 3rd Floor, Treelet Homes,
Plot No.-868/3040, Khata No.691, Jaydev Vihar, IRC Village, Nayapali

Bhubaneswar, Khordha, Odisha-751015

GSTIN :21ABMFS2295L1ZS

ANNEXURE 134/12-6 696
-4X-
Annexure-114/13
SECTOS

Date-26-04-2024

To
The Mining Officer-cum-Competent Authority,
Anandapur Sub Division, Keonjhar
Odisha

Subject: Request for Partial Royalty Payment against Kusei River Sand Bed, Deogaon for the year of 2024-25.

Dear Sir,

I am writing to inform you about the current status of royalty payment for our mining activities in Kusei River Sand Bed, Deogaon, Keonjhar Odisha for the year of 2024-25. As per the Letter no-252/Minor Minerals Dt-08.04.2024, the total royalty payment due is INR 72,02,379/- (Seventy-Two Lakhs Two Thousand Three Hundred Seventy-Nine Only). However, due to unforeseen circumstances, we are only able to make a partial payment at this time.

We have enclosed a payment of INR 20,00,000/- (Twenty lakhs' Rupees). We assure you that we are making every effort to fulfil our financial obligations and intend to settle the remaining amount at the earliest possible time.

We apologize for any inconvenience caused and request your understanding in this matter.

Thank you for your attention to this issue.

Sincerely,

Gorie Ramesh

Sri Sai Construction



INCOME TAX DEPARTMENT

Challan Receipt



e-Filing Anywhere Anytime
Income Tax Department, Government of India

ITNS No. : 281

TAN	: BBNM00030C
Name	: MINING OFFICE
Assessment Year	: 2025-26
Financial Year	: 2024-25
Major Head	: Income Tax (Other than Companies) (0021)
Minor Head	: TDS/TCS Payable by Taxpayer (200)
Nature of Payment	: 6CH
Amount (in Rs.)	: ₹ 1,40,875
Amount (in words)	: Rupees One Lakh Forty Thousand Eight Hundred And Seventy Five Only
CIN	: 24042600155071IBKL
Mode of Payment	: Net Banking
Bank Name	: IDBI Bank
Bank Reference Number	: 741176713
Date of Deposit	: 26-Apr-2024
BSR code	: 6910013
Challan No	: 03180
Tender Date	: 26/04/2024

Tax Breakup Details (Amount In ₹)

A	Tax	₹ 1,40,875
B	Surcharge	₹ 0
C	Cess	₹ 0
D	Interest	₹ 0
E	Penalty	₹ 0
F	Fee under section 234E	₹ 0
Total (A+B+C+D+E+F)		₹ 1,40,875
Total (In Words)		Rupees One Lakh Forty Thousand Eight Hundred And Seventy Five Only

Thanks for being a committed taxpayer!

Please print this challan receipt only if absolutely required. Save Paper, Save Environment.

Congrats! Here's what you have just achieved by choosing to pay online:


Time
Quick and Seamless


Paper
Save Environment


e-Receipt
Easy Access



- 4/8 -
Government of Odisha
 Cyber Treasury
 eChallan



1.	Name of the Depositor	SRI SAI CONSTRUCTIONS
2.	Depositor's Address	GA PLOTNO N/2-54 UNDER DRAWING BS NO 136 PLOT NO 3 3RD FLOOR TREELET HOMES Odisha Khordha 751015
3.	District	Khordha
4.	e Challan Reference Id	37FA83B714
5.	Total Transaction Amount (In Rs.)	Rs. 2000000/- (echallan- Rs. 2000000/- + agency- Rs. 0/-)
6.	Amount (In words)	Twenty Lakh Only

Head of Account

Description	Head Of Account	Amount	Challan Number & Date
Odisha Minor Mineral Concession Rules	0853-00-102-0217-02021-000	Rs. 2000000/-	Not Generated
	Total Amount	Rs. 2000000/-	

Bank Details

Name of the Bank	IDBI BANK LTD
Mode of Transaction	Net Banking
Bank Transaction ID	741175705
Bank Transaction Date & Time	26/04/2024 03:42:21 PM
Bank Transaction Status	Successful: Confirmation Received from Bank as Success

Payment Remarks

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GOVERNMENT OF ODISHA
 Directorate of Treasuries and Inspection

* This is a computer generated challan and doesn't require any signature or stamp.

Generated on : 26/04/2024 03:41:02 PM

- 47 -

IDBI BANK		डीडी / एनईएफटी और आरटीजीएस की पावती ACKNOWLEDGEMENT for DD/ NEFT / RTGS		3134 189395	
शाखा / Branch		S. Nagar		तारीख / Date	
<input type="checkbox"/> कृपया डीडी जारी करें / Please issue DD		के माध्यम से निधि प्रेषित करें / remit funds through		26 04 24	
पर देव (स्थान)/Payable at (Place)		DISTRICT MINERAL FOUNDATION		<input type="checkbox"/> RTGS <input type="checkbox"/> NEFT	
लाभार्थी का नाम / Name of Beneficiary		केवल		लाभार्थी पता / Beneficiary Address	
आरटीजीएस/		आरटीजीएस के लिए		लाभार्थी खाता सं./ Beneficiary A/c No	
/ Only for		RTGS / NEFT		लाभार्थी का खाता प्रकार/ Beneficiary A/c Type	
				लाभार्थी बैंक / Beneficiary Bank	
				लाभार्थी बैंक आईएफएससी Beneficiary Bank IFS Code	
रकम Amount		10,719		10000 of settlement	
कमीशन Commission		-		नकद Cash	
कुल Total		10,719		बैंक Chq	
				अंतरण Trf	
				कारो के हस्ताक्षर Signature of Bank Official	
				IBKL24042610542	
				UCBA00005400	



IDBI BANK		डीडी / एनईएफटी और आरटीजीएस की पावती ACKNOWLEDGEMENT for DD/ NEFT / RTGS		3193chg! - 189394	
शाखा / Branch		S. Nagar		तारीख / Date	
<input type="checkbox"/> कृपया डीडी जारी करें / Please issue DD		के माध्यम से निधि प्रेषित करें / remit funds through		26 04 24	
पर देव (स्थान)/Payable at (Place)		Odisha Environment Management Fund		<input type="checkbox"/> RTGS <input type="checkbox"/> NEFT	
लाभार्थी का नाम / Name of Beneficiary		केवल		लाभार्थी पता / Beneficiary Address	
आरटीजीएस/		आरटीजीएस के लिए		लाभार्थी खाता सं./ Beneficiary A/c No	
/ Only for		RTGS / NEFT		लाभार्थी का खाता प्रकार/ Beneficiary A/c Type	
				लाभार्थी बैंक / Beneficiary Bank	
				लाभार्थी बैंक आईएफएससी Beneficiary Bank IFS Code	
रकम Amount		5,359		Mode of settlement	
कमीशन Commission		5,359		नकद Cash	
				बैंक Chq	
				अंतरण Trf	
				कारो के हस्ताक्षर Signature of Bank Official	
				UCBA0000664	
				UCBA0000664	



Two Copy Attested
Advocate